

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CATSKILL INFRA PROJECTS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Catskill Infra Projects Private Limited
2.	Date of incorporation of corporate debtor	30 January 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203PN2008PTC131355
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No.2, Shree Chintamani, 474/1, Sadashiv Peth, Pune 411 030, Maharashtra, IN.
6.	Insolvency commencement date in respect of corporate debtor	8 September 2023, date of pronouncement of order by Hon'ble NCLT, Mumbai. (The said order was received on 9 September 2023)
7.	Estimated date of closure of insolvency resolution process	5 March 2024, being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rajesh S. Shah Reg.No. IBBI/IPA-002/IP-N00592/2018-19/11881 AFA Valid till: 7 September 2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: 635/84, Siddharth, Vijayanagar Colony, Next to MSEDCL Building, Opp to Neelayam Theatre, Pune 411 030 Reg. Email id: rsshah27@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical Address same as in point no. 9 Process specific email id: cirpcatskill@gmail.com
11.	Last date for submission of claims	23 September 2023, being 14 th day from the date of receipt of order
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address same as point no. 9

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Catskill Infra Projects Private Limited** 8 September 2023 received on 9 September 2023.

The creditors of **Catskill Infra Projects Private Limited** are hereby called upon to submit their claims with proof on or before 23 September 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12 September 2023
Place: Pune

Rajesh S. Shah
Interim Resolution Professional
IBBI/IPA-002/IP-N00592/2018-19/11881
In the matter of
Catskill Infra Projects Private Limited

